

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:4387  
ANSWERED ON:20.12.2012  
UNITS REFERRED TO BIFR  
Tandon Annu

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government is considering for workers` management of Public Sector Units which are loss making or have been referred to Board for Industrial & Financial Reconstruction (BIFR);
- (b) if so, the details thereof;
- (c) whether the Government is considering for involving professional management consultancy firms in reviving loss making Public Sector Units; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) & (b): As per Section 18 of the Sick Industrial Companies (Special Provisions) Act 1985 (SICA), the Board for industrial & Financial Reconstruction (BIFR) can recommend revival and rehabilitation of a sick company, inter-alia, through change in management. The issue of handing over the Management of a sick company into the hands of the workers has, however, so far not come before the BIFR. Such a prospect can be considered by the BiFR only if the rehabilitation scheme provides for it and all stake holders of the sick CPSE are agreeable to such a change in management.

(c) & (d): The Government has constituted the Board for Reconstruction of Public Sector Enterprises (BRPSE) in 2004 to advise the Government of India for revival and restructuring of loss making CPSEs. The concerned administrative Ministry / Department is required to send the revival proposal of the CPSE identified as `sick` for consideration of BRPSE. The administrative Ministry / Department, along-with the concerned CPSE, prepare the revival proposal in consultation with professional management consultancy firms.